

ITEM NO.40

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 2044/2022

(Arising out of impugned final judgment and order dated 10-02-2022 in DBCRA No. 123/2018 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

STATE OF RAJASTHAN

Petitioner(s)

VERSUS

ASHARAM @ ASHUMAL

Respondent(s)

(FOR ADMISSION and I.R. and IA No.32138/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

Diary No. 33636/2022 (II)

(FOR ADMISSION and I.R. and IA No.166071/2022-CONDONATION OF DELAY IN FILING and IA No.166073/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.166075/2022-EXEMPTION FROM FILING O.T. and IA No.166078/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 10-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Dr. Manish Singhvi, Sr. Adv.
Mr. Ashok Basoya, Adv.
Mr. Sandeep Kumar Jha, AOR
Mr. Arpit Prakash, Adv.
Mr. Vikalp Sharma, Adv.

Mr. Anish R. Shah, AOR

For Respondent(s)

Mr. Devadatt Kamat, Sr. Adv.
Mr. Rajesh Inamdar, Adv.
Mr. Revanta Solanki, Adv.
Mr. Anish R. Shah, AOR
Mr. Abhiyudaya Vats, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

SLP(Crl.) No. 2044/2022

Arguments heard.

Judgment reserved.

Diary No. 33636/2022

Re-list in the month of May 2023.

**(DEEPAK GUGLANI)
AR-cum-PS**

**(R.S. NARAYANAN)
COURT MASTER (NSH)**